

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 606 of 2023**

**&  
I.A. No. 2016 of 2023**

**IN THE MATTER OF:**

**Govind Rubber Ltd.**

**...Appellant**

**Versus**

**Central Bank of India & Ors.**

**...Respondents**

**Present:**

**For Appellant:** Mr. Raghav Anand, Advocate

**For Respondent:**

**ORDER**

**15.05.2023:** Learned Counsel for the Appellant submits that Appellant has filed Applications I.A. No. 1042 of 2022, 2237 of 2022 and other subsequent applications which are pending consideration before the Adjudicating Authority. It is submitted that Appellant is the new management which has taken over the Corporate Debtor and due to non-disposal of the application, is unable to run the Corporate Debtor successfully. Learned Counsel for the Appellant submits that Applications have been listed on 2<sup>nd</sup> June, 2023.

2. The Adjudicating Authority having already fixed a date, we seen no reason to entertain this Appeal, however we observe that Adjudicating Authority shall endeavour to dispose of the Applications at an early date.

Appeal is disposed of, accordingly.

**[Justice Ashok Bhushan]  
Chairperson**

**[Mr. Barun Mitra]  
Member (Technical)**